

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 691**

**TO BE ANSWERED ON THE 07<sup>TH</sup> FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)**

**ENEMY PROPERTIES**

**691. SHRI D.M. KATHIR ANAND:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details and the number of enemy properties in Tamil Nadu with its exact location, nature of property, extent of property, current assessment of their value and the expenditure incurred for maintenance of the same during the last five years;**

**(b) whether the Government has taken any decision to sell or lease enemy properties in the country including those located in Chennai and other parts of Tamil Nadu and if so, the details thereof; and**

**(c) whether the Government has any plans to start a regional office of enemy properties at Chennai, Tamil Nadu and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI AJAY KUMAR MISHRA)**

**(a) & (b): In terms of details received from Office of Custodian of Enemy Property for India, a total of 67 number of Enemy Properties have been identified in various districts of Tamil Nadu. Few of these properties are under dispute and matter is sub-judice.**

**Section 8A of the Enemy Property Act, 1968 empowers Central Government to dispose of Enemy properties through sale or otherwise.**

**(C) There is no such plan to start regional office of Custodian of Enemy**